## Flouting of Rules For Appointment of Lecturer

## 1951. SHRIMATI VEENA VERM A: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRI RAJUBHAI A. PARMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is essential to qualify the National Eligibility Test conducted by the University Grants Commission for appointment to regular lecturer's job under the University of Delhi and also other Universities in India:

(b) whether vested interests in selection boards of different Delhi University Colleges have been flouting this requirement to the detriment of duly qualified candates with far higher substantive academic qualifications;

(c) if so, the number of such posts filled in Delhi University colleges in 1994, 199S and 1996 with candidates who had not cleared the NET; and

(d) the steps taken or being taken to fill such posts with duly qualified candidates?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKLA): (a) to (d) The Scheme for Revision of pay and Allowances of University and College Teachers, in force since 1-1-1986, notified by the University . Grants Commission for includes qualifications initial appointment of lecturers. The relevant Ordinances of the University of Delhi of containing conditions such appointments had not incorporated all the conditions laid down by the UGC. The matter was finally disposed off by the Supreme Court in September, 1994 effectively upholding the supremacy of Regulations vis-a-vis UGC the Ordinances of the University of Delhi. The Universitty has since amended its relevant Ordinances bringing it in line with the UGC Regulations and

appointments of Lecturers are now being made in accordance with such Regulations. It would, however, be difficult to specifically indicate the number of appointments made, prior to the amendment of University Ordinances, at variance with the UGC Regulations.

## Filling of the Vacancy of Engineers in Delhi University

1952. SHRIMATI MALTI SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of engineers posted as Assistant Engineer and above in the Engineering Department of Delhi University;

(b) whether it is a fact that the post of Assistant Engineer reserved for Scheduled Caste is lying vacant since 1990;

(c) whether it is also a fact that eligible engineers belonging to Scheduled Caste are not considered for the post of Assistant Engineer against reserve posts;

(d) whether Delhi University will consider to promote engineers belonging to Scheduled Caste for the permanent post of Assistant Engineer from retrospective date as per the orders of Ministry of Home Affairs; and

(c) if not, the reasons may be given for not filling the post on time?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKA): (a) to (e) The information if being collected and will be laid on the Table of the Sabha.

## New Navodaya Vidyalayas

1953. SHRI THENNALA BALAKR1SHNA PILLA1: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have any